CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No. 469/MP/2024

: Petition under Sections 79(1)(f) of the Electricity Act, 2003 for Subject

> adjudication of disputes in relation to the claims of Adani Power Limited for Part Load Compensation purportedly under the IEGC for

FY 2021-22, 2022-23, 2023-24 & 2024-25 and other reliefs.

Petitioner : Gujarat Urja Vikas Nigam Limited (GUVNL).

: Adani Power Limited (APL) and Ors. Respondent

Petition No. 252/MP/2024

: Petition under Sections 61 read with 79 of the Electricity Act, 2003 Subject

> read with Regulation 6.3B of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (amended from time to time) and this Commission's Order No. L-1/219/2017/CERC dated 05.05.2017 for seeking, implementation of the said Regulation 6.3B and Order dated 05.05.2017 and directions to the Respondent No. 1 for making payment for Degradation of Heat Rate, Auxiliary Power Consumption compensation and Secondary Fuel Oil consumption on account of Part Load Operation and Multiple Start/Stop of Unit nos. 1 to 4 (330x4) MW) & Unit nos. 5 to 6 (660x2 MW) of Adani Power Limited out of total capacity of its Mundra Power Plant 4620 MW (i.e., Unit nos. 1 to 4 (330x4 MW) & Unit Nos. 5 to 9 (660x5 MW), located in Mundra,

Kutch, Gujarat.

: Adani Power Limited (APL). Petitioner

Respondent : Gujarat Urja Vikas Nigam Limited (GUVNL) and Ors.

: 23.4.2025 Date of Hearing

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Ranjitha Ramachandran, Advocate, GUVNL

Ms. Srishti Khindaria, Advocate, GUVNL

Shri Amit Kapur, Advocate, APL Shri Gaurav Dudeja, Advocate, APL Shri Dhruval Singh, Advocate, APL Shri Nishant Thakur, Advocate, APL Ms. Komal Karnik, Advocate APL

Shri Kumar Gaurav, APL Shri Alok Mishra, WRLDC Ms. Himani Dutta, WRLDC

Record of Proceedings

Since the issues involved in these cases and in Petition No. 155/MP/2023 are similar, these cases were also adjourned, with the consent of the parties, for taking up these cases together.

These Petitions will be listed for the hearing along with Petition No. 155/MP/2023 on **19.6.2025**.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)